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3499 Calling Attention to a matter

Amendment) Rules, 1964, undei section (3) of section 37 of Apprentices Act, 1.961. [Placed Library. See No. LT-3253/64.J

## COMMUNICATION RE. TRIAL AND CONVICTION OF SHRI R. S. KHANDEKAR

MR. CHAIRMAN: I have to inform Member.- that I have received the following communication dated the 28th September, 1964, from the City Magistrate and A.D.M., Gwalior: —

"I have the honour to inform you that Shri Ramesh Chand Khande-kar. resident of Lashkar, Gwalior (M.P.), Member of the Rajya Sabha was tried at the Court before me on a charge under section 188 of the LP.C.

On 26th September, 1964, on his pleading guilty, I found him guilty under section 188 I.P.C. and sentenced him to rimple imprisonment for four days."

## ENQUIRY RE CALLING ATTENTION NOTICE ABOUT REPORTED U.S. REQUEST FOR COPIES OF PRESIDENT'S SPEECHES IN THE SOVIET UNION

SHRI BHUPESH GUPTA (West Bengal): Sir, with regard to my call attention notice about the newspaper report regarding U.S. reactions or objection to the speech of our President in the U.S.S.R., the Foreign Minister is here today. I think you passed on the paper to him. We read in the newspapers that an official of the External Affairs Ministry has made a certain statement. They could have made a statement in this House if they wanted to, but they did not do so. They made a statement to ihe press when Parliamenl

is in session, when a call attention notice was pending. First of all I would like the position to be cleared.

Secondly, is if not a fact that the American Ambassador called on the External Affairs Ministry with cuttings of New York Times and other papers and pointed out to him that American reactions were rather adverse to the President's speech and certain statements in Moscow? I should like to know this from him, and also I would like to know from him in this connection whether he is aware of any such moves on the part of the-U.S, authorilies to get information and whether he is aware of their reaction. It is a serious matter. Our President makes a speech and we would not like any other country to express itself in the manner it had been done. Still they are not contradicting the whole thing that they have no objection to the speeches made. Therefore, I say it is an insult against our President and against our country, and I hope the hon. Minister will know how to defend and protect the dignity and honour of the office of President and of the country.

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): Mr. Chairman, I have seen the news report in the Hindustan Times of the 27th September. 1964 where it is mentioned that the U.S. Government has asked the Government of India for the full text of the speeches delivered by President Radhakrishnan during his recent tour of the Soviet Union. I would like to say, Sir, that this news is absolutely incorrect. There is no truth whatsoever in the statement, and if I may add, this House and in fact all our countrymen are beholden to our revered Presi-. dent for the very admirable way in I which he was good enough to project India's picture wherever he went, and this has produced a very great effect and it has further strengthened our friendly relations with all countries which he visited. So I am sorry that a news of this type should have